

ITEM NO.7

COURT NO.4

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).16717/2024

(Arising out of impugned final judgment and order dated 25-04-2024 in CACD No.2115/2024 passed by the High Court of Gujarat at Ahmedabad)

GUJARAT INDUSTRIAL INVESTMENT CORPORATION LTD. Petitioner(s)

VERSUS

VARANASI SRINIVAS & ORS. Respondent(s)

(IA No.165315/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. Kabir Hathi, Adv.
Ms. Jesal Wahi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner.
2. Issue notice, returnable on 21.10.2024.
3. Dasti, in addition, is permitted.
4. We are disheartened to note that in the instant case, Civil Suit for recovery bearing No.1025 was filed in the year 2001. The issues were framed in 2019 and the plaintiff's evidence commenced somewhere in 2022. If this is the fate of a Suit for Recovery of public money, it simply depicts an alarming situation and a question mark on the efficacy of judicial system. As of now, we direct the Registrar General of the High Court of Gujarat to submit a Status Report for consideration of the Committee for Model Case Flow Management Rules for Trial Courts, District Appellate Courts, High Courts and to suggest a Plan for Reduction of Arrears

in the High Courts and District Courts, constituted by the Supreme Court. The report must contain the following information:

- (i) The average pendency of the Civil Suits in all the Sessions Divisions of the State;
- (ii) The average life of a Civil Suit;
- (iii) How many total cases (civil and criminal) are allocated to each Civil Judge-cum-Judicial Magistrate on average basis;
- (iv) The total pendency in the Civil Courts and the proportionate cadre strength;
- (v) The details of infrastructure, human resource, computer/laptop and other facilities provided to each Court;
- (vi) How many Civil Appeals, Trials, Miscellaneous Matters are pending before the First Appellate Court/Sessions Courts;
- (vii) What is the average life of each such Civil Appeals to Trial;
- (viii) The details of the infrastructure etc. provided to the First Appellate Courts/Sessions Courts; and
- (ix) If there is an inordinate delay, such as noticed in the instant case, what are the remedial measures that may be suggested by a Committee to be constituted by the Hon'ble the Chief Justice of the High Court.

5. The above-mentioned information shall be sent by the Registrar General of the Gujarat High Court within eight weeks, shall be placed before us in a sealed envelope.

6. Post the matter for hearing on 21.10.2024.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

